

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)  
**NO. HC.VII-06/8422 /2024/A**

From :- **Shri Utpal Rajkhowa,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**The District & Sessions Judge,**  
Jorhat

*August*  
Dated Guwahati, the 21<sup>st</sup> 2024

Sub:- **Permission to avail Home Travel Concession (HTC)**

Ref:- Letter No.JJA./ 7774/24, dated 08.08.2024

Sir,

With reference to the above, I am directed to inform you that Smti. Sparsita Garg, Sub-Divisional Magistrate(S), Jorhat has been allowed to avail HTC for the block period of 2022-2023 (by way of carry forward), for travelling to her home in Guwahati and return, w.e.f. 23.08.2024 to 26.08.2024 in her personal vehicle by the shortest possible route, as per existing Rules.

Smti. Garg may be informed accordingly.

Yours faithfully,

*sd/-*

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/8423-8425 /2024/A.

Dated 21<sup>st</sup>, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti. Sparsita Garg, Sub- Divisional Magistrate(S), Jorhat, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4.  The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*M*  
*21/8/24*

**REGISTRAR (VIGILANCE)**

*in*  
*21/8/24*